

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th November, 1962."

The motion was adopted.

Mr. Deputy-Speaker: Now, Shri D. C. Sharma—he is absent.

Shri Barupal.

14.33 hrs.

COMPANIES (AMENDMENT) BILL*

(Amendment of sections 15, 30 etc.)
by Shri P. L. Barupal

श्री प० ला० बारूपाल (गंगानगर) :
अध्यक्ष महोदय मैं प्रस्ताव करता हूँ कि
कम्पनी ऐक्ट सन् १९५६, में प्रागे संशोधन
करने वाले बिल को पेश करने की अनुमति
दा जाये ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

श्री प० ला० बारूपाल : मैं बिल
प्रस्तुत करता हूँ ।

14.33½ hrs.

INCOME-TAX (AMENDMENT)
BILL*

(Amendment of section 2) by Shri C.
K. Bhattacharyya

Shri C. K. Bhattacharyya (Raiganj):
I beg to move for leave to introduce
a Bill further to amend the Income-
tax Act, 1961.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961."

The motion was adopted.

Shri C. K. Bhattacharyya: I introduce the Bill.

14.34 hrs.

CONSTITUTION (AMENDMENT)
BILL—contd.

(Amendment of Article 226) by Shri
D. C. Sharma

Mr. Deputy-Speaker: The House will now take up further consideration of the motion moved by Shri D. C. Sharma on the 31st August, 1962. Shri D. C. Sharma—he is not here. I will take it that this speech has been concluded.

Motion moved:

"That the Bill further to amend the Constitution of India be taken into consideration."

Anybody to speak? None. Shri Bibudhendra Misra.

An Hon. Member: I want to speak.

Mr. Deputy-Speaker: I am sorry nobody got up. The hon. Minister has already risen. (*Interruption*). Order, order. I cannot go on like this. Shri Bibudhendra Misra.

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra): As I had informed the House earlier, already the Government have decided to amend this article, and the Constitution (Fifteenth Amendment) Bill bringing forward an amendment